

[Shri Indrajit Gupta

He has not left anything to the public sector.

PROF. MADHU DANDAVATE :
Only Prof. Ranga has been able to digest. We have not been able to.

SHRI INDRAJIT GUPTA : There must be a discussion on the statement. The Minister did not say anything about the silicon facility.

MR DEPUTY-SPEAKER : Mrs Mohsina Kidwai.

ELECTION TO COMMITTEES

- (i) All India Institute of Medical Sciences New Delhi

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : Sir, I beg to move :

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to the other provisions of the said Act.”

MR. DEPUTY-SPEAKER : The Question is :

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences, New Delhi, subject to the other provisions of the said Act.”

The Motion was Adopted

- (ii) Central Committee of the Tuberculosis Association of India

SHRIMATI MOHSINA KIDWAI :
Sir, I beg to move :

“That in pursuance of clause 3(vii) (a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India.”

MR. DEPUTY-SPEAKER : The question is :

“That in pursuance of clause 3 (vii) (a) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India.”

The Motion was adopted.

- (iii) Post Graduate Institute of Medical Education and Research, Chandigarh

SHRIMATI MOHSINA KIDWAI :
Sir, I beg to move :

“That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, subject to the other provisions of the said Act.”

MR. DEPUTY-SPEAKER : The question is :